

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the

NOTIFICATION

Income-tax

No. 5253 (F.No.398/18/83-II(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 4656 (F.No.398/24/82-ITB) dated 3-6-1982, the Central Government hereby authorises SHRI R. GANESH, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R. Ganesh takes over charge as Tax Recovery Officer.

(N.K. Shukla)

UNDER SECRETARY TO THE GOVT. OF INDIA

2586/83172
2/6
The Manager,
Government of India Press,
Mayapuri, New Delhi.

1. All Directors of Inspection Including DI(GMS) New Delhi.
2. The Director, IRS(IT), Staff College, Nagpur.
3. The C&AO of India, New Delhi
4. The Accountant General, Tamil Nadu, Madras.
5. The Chief Secretary, Government of Madras, Tamil Nadu, Madras.
6. The Joint Secretary & Legal Advisor, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Madras (Tamil Nadu).
8. IAC, Inspection Division, CBUT, Vikas Bhawan, New Delhi.
9. Central Cell - DI(ES&P), New Delhi (2 copies) for issue and distribution.
10. Guard File.

(N.K. Shukla)

UNDER SECRETARY TO THE GOVT. OF INDIA.

भारत के राजपत्र के भाग 11, खण्ड 3 (11) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
(राजस्व विभाग)

=====

नई दिल्ली, दिनांक 4-6-1933

अधिसूचना

आयकर

सं० 5253 (फा० सं० 394/13/33-आ० क० (ब०)) : आयकर अधिनियम,
1961 (1961 का 43) की धारा 2 के खण्ड (44) के उप खण्ड (111) के
अनुसरण में और भारत सरकार के राजस्व विभाग की दिनांक 3/6/82 की
अधिसूचना सं० 4656 (फा० सं० 398/24/32-आ० क० (ब०)) का अधिलेखन
करते हुए, केन्द्रीय सरकार एतद्वारा श्री भार० मनेश
को, जो केन्द्रीय सरकार के राजपत्रित अधिकारी हैं, उक्त अधिनियम के अन्तर्गत
कर वसूली अधिकारी की शक्तियों का प्रयोग करने के लिए प्राधिकृत करती है।

2. यह अधिसूचना, श्री भार० मनेश द्वारा कर
वसूली अधिकारी के रूप में कार्यभार ग्रहण किए जाने की तारीख से लागू होगी।

(फा० सं० मुला)
अवर सचिव, भारत सरकार

प्रबन्धक,
भारत सरकार प्रेस,
मायापुरी, नई दिल्ली।